

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION No. 3338
TO BE ANSWERED ON 16.12.2024**

NATIONAL SPORTS FEDERATIONS

3338. SHRI JAI PRAKASH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has taken any steps to ensure that the National Sports Federations (NSFs) should work in an efficient and transparent way; and

(b) if so, the details of steps taken by the Government in this regard?

ANSWER

**THE MINISTER OF YOUTH AFFAIRS AND SPORTS
(DR. MANSUKH MANDAVIYA)**

(a) & (b) The Government recognizes National Sports Federations (NSFs) at the national level for promotion and development of sports. The Government has laid down criteria for grant of recognition of NSFs in the National Sports Development Code of India, 2011 (“Sports Code”). The Sports Code has been operational since 31.01.2011 and ensures transparency and accountability in the functioning of NSFs for healthy development of sports. As per the Sports Code, NSFs are required to follow democratic and healthy management practices

which require them to ensure greater accountability and transparency at all levels; adopt impartial and transparent selection procedures; adhere to age and tenure restrictions of office bearers; adopt and follow the basic universal principles of good governance in sports; adopt proper accounting procedures at all levels; prevent age fraud & sexual harassment of women; comply with the provisions of the Right to Information Act 2005; and hold elections as per model election guidelines issued by the Government.

The Government insists on observance of the provisions of the Sports Code by the NSFs to maintain their recognition on year-to-year basis. Wherever any such violations are noticed, necessary action including suspension, non-renewal of annual recognition and withdrawal of recognition is taken.
